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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ O.M.P. (COMM) 64/2016 & I.A. 3702/2016 (Stay)

NATIONAL HIGHWAYS AUTHORITY OF INDIA

.....Petitioner

Through: Ms. Neetika Sharma and Ms.
Saloni Jagga, Advocates

versus

EMAS EXPRESSWAY PRIVATE LIMITEDRespondent

Through: Appearance not given

CORAM:

**HON'BLE MR. JUSTICE HARISH VAIDYANATHAN
SHANKAR**

ORDER

12.02.2026

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1. Learned proxy counsel appearing on behalf of the Respondent seeks an adjournment on the ground that the counsel on record for the Respondent is unwell. Learned counsel appearing on behalf of the Petitioner raises no objection to the said request.

2. Accordingly, list on 30.03.2026.

HARISH VAIDYANATHAN SHANKAR, J.
FEBRUARY 12, 2026/rk/kr/sg